

4. Quantity reserved for Co-operative Societies out of the quantity to be exported during 1965. No such reservation is made. Quantities of raw sugar supplied by Cooperatives for export during 1963 and 1964 were as under :—

Year	Total Quantity of raw sugar procured for export (Lakh Tonnes).	Quantity of raw sugar supplied by Co-operative factories out of quantities shown in column (1) (Lakh Tonnes)
	(1)	(2)
1963	2.52	0.77
1964	2.24	0.98

12.27 hrs.

COMMITTEE ON GOVERNMENT ASSURANCES

MINUTES OF EIGHTH SITTING

Shri Siddananjappa (Hassan): I beg to lay on the Table the Minutes of the Eighth Sitting of the Committee on Government Assurances held during the current session.

12.27½ hrs.

CORRECTION OF ANSWER TO S.Q. NO. 182 re: TRANSPORT CO-OPERATIVES

The Minister of Transport (Shri Raj Bahadur): In a supplementary question arising out of the reply given to the Starred Question mentioned above, Shri Buta Singh wanted to know whether Government proposed to set up separate financial Corporations to assist the transport cooperatives. I had stated in reply that one of the recommendations of the Study Group on Transport Cooperatives was that the State Governments should set up such Corporations, and funds could be withdrawn from the State Governments or the State Bank of India. The actual recommendation of the Group regarding this is that the financing agencies

for transport cooperatives would normally be the State and District Co-operative Banks and State Financial Corporations which should, in their turn, be able to secure the necessary funds from the State Governments or the State Bank of India, on State Government guarantee

12.28 hrs.

DIRECT TAXES (AMENDMENT) BILL—contd.

Mr. Speaker: The House will now take up further consideration of the following motion moved by Shri T. T. Krishnamachari on the 24th September, 1964, namely:—

“That the Bill further to amend certain laws relating to direct taxes, be taken into consideration.”

Shri S. M. Banerjee might now continue his speech.

An Hon. Member: How much time has been allotted for this Bill?

Mr. Speaker: The time fixed is 4 hours.

Shri S. M. Banerjee (Kanpur): I feel that certain provisions of this Bill are welcome provisions, but before I proceed to make my observations on the various clauses of the Bill, I must say that the income-tax arrears or the arrears of gift tax, wealth tax etc. have not been reduced.

When we are discussing this Bill and considering the measures by which relief could be given to the assessee so that he may pay the arrears, what is the picture that we have before us regarding the arrears of these taxes? The gross arrears of income-tax as on 31st March, 1964 amounted to Rs. 290 crores, and the effective arrears of income-tax on the same day amounted to Rs. 170.8 crores. The Finance Minister, according to the *Hindustan Times* dated the 7th April, 1964, is reported to have said at a meeting of the parliamentary consultative committee that the total gross arrears of income-tax amounted to Rs. 292.16